

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 509 OF 2019 IN
DFR NO. 4981 OF 2018**

Dated : 30th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Uttar Haryana Bijli Vitran Nigam Limited & Anr. ... Appellant(s)
Versus
Adani Power (Mundra) Limited & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Ms. Poonam Verma
Ms. Tanesha Sultan Singh for R-1

ORDER

IA NO. 509 OF 2019

(Application for condonation of delay in filing the appeal)

In this application, the Appellant/applicant has prayed that 155 days' of delay in filing the appeal may be condoned. All the Respondents have been served notice. Ms. Poonam Verma, learned counsel appears on behalf of first Respondent. Other Respondents, though served, not represented.

The first respondent has no objection to allow this application.

We have perused the explanation offered in the application and for the reasons set out therein, the application is allowed. The delay is condoned. Application is disposed of.

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Registry is directed to number the appeal.

Admit.

Learned counsel for Respondents may file objections/reply on or before 25.06.2019 with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 23.07.2019 with advance copy to the other side.

List the matter on **07.08.2019**.

(S. D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson